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Licences granted .under the .Custom House Agents Licensing Regulations

1652. SHRI T. CHANDRASEKARA REDDY: SHRI SYED RAHMAT ALI: SHRI G. SWAMY NAIK:

Will the Minister of FINANCE be pleased to state:

- (a) the number of licenses granted under the Custom House Agents' Licensing Regulations at Delhi Airport as on the 1st day of January, 1983, 1982, 1981, 1980 and 1979.
- (b) The volume of export/import business transacted through the Delhi Custom House on the dates mentioned in part (a) above; and
- (c) the number of additional licences determined to be granted at Delhi Airport by the Collector of Customs under Regulation 8 of the Custom House Agents Licensing Regulations during 1983?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO): (a) The number of licensees functioning as on:-

1-1-1979		*	96		65
1-1-1980	¥7	*	(14)		65
1-1-1981	÷	9		*	65
1-1-1982	Ē.	×	$(\widehat{\mathfrak{s}})$	*:	65
1-1-1983	[8]	8	200	*	64

No new licences were granted during the above period.

(b) The volume if export/import business transacted through Delhi Customs in terms of number of documents is as under:—

1980		8			148160
1981	÷	ŧ	*		205228
1982					211878

(c) Collector of Customs & Central Excise, Delhi has proposed grant of 65 licences subject to the availability of suitable candidates.

Import of Cement

- 1653. SHRI JAGDISH PRASAD MATHUR: Will the Minister of COM-MERCE AND SUPPLY be pleased to state:
- (a) the names of Government bodies and private companies to which import licences for cement were granted during the last 3 years:
- (b) the quantity of cement imported against each licence; and
- (c) the price paid against each import of cement?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRIMATI RAM DULARI SINHA): (a) Import of cement was canalised through State Trading Corporation in 1980-81, and this continued in 1981-82. The canalising agency could import under Open General Licence. In 1982-83, State Trading Corporation and one designated Public Sector Agency in each State/Union Territory can import cement under Open General Licence against demands registered with them by Actual Users.

In 1981-82 and 1982-83, import of cement is also allowed to non-resident Indians for construction of factories to be set up by them in India, provided it is purchased out of their foreign exchange earnings and resources abroad

Particulars of Import licences are published in the Weekly Bulletins of Import Licences, Export Licences and Industrial licences, copies of which are available in the Parliament Library.

(b)' and (c) Import statistics are not maintained licence-wise.